

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A': NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.5354/Del/2016
Assessment Year : 2007-08

Asst. Commissioner of
Income Tax, Circle-2(1),
New Delhi

(Appellant)

Vs. M/s Airads Ltd.,
A-4624/18, Ansari Road,
Darya Ganj, New Delhi
PAN-AAACA5793R

(Respondent)

Cross Objection No.124/Del/2017
(In ITA No.5354/Del/2016)
Assessment Year : 2007-08

M/s Airads Ltd.,
A-4624/18, Ansari Road,
Darya Ganj, New Delhi
PAN-AAACA5793R

(Appellant)

Vs. Asst. Commissioner of Income Tax,
Circle-2(1),
New Delhi

(Respondent)

ITA No.6651/Del/2019
Assessment Year : 2007-08

M/s Airads Ltd.,
A-4624/18, Ansari Road,
Darya Ganj, New Delhi
PAN-AAACA5793R

(Appellant)

Vs. DCIT, Circle-2(1),
New Delhi

(Respondent)

Assessee by : Ms. Soumya Jain, CA.
Revenue by : Shri Shiv Swaroop Singh, Senior DR.

Date of hearing : 07.12.2020
Date of pronouncement : 07.12.2020

ORDER

PER G.S. PANNU, VP :

The cross-appeals by the Revenue and the assessee and the Cross-Objection by the assessee for the assessment year 2007-08 are directed against the order of learned CIT(A), New Delhi dated 18.07.2016 & 25.06.2019 respectively.

2. The learned counsel for the assessee, vide its letter dated 02.12.2020, received through email, has requested for withdrawal of the appeal as well as the cross-objection filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal as well as the cross-objection. Accordingly, the appeal of the Revenue in ITA No.5354/Del/2016 and the cross-objection of the assessee in C.O. No.124/Del/2017 are dismissed as infructuous.

5. Further, the dispute in the appeal of the assessee in ITA No.6651/Del/2019 has also been settled in the Vivad Se Vishwas Scheme, 2020. Accordingly, the same is also dismissed as withdrawn.

6. In the result, the cross-appeals of the assessee and the Revenue and the Cross-objection of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 07th December, 2020.

Sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order
Assistant Registrar